2347 Message from

poses. Are you prepared to acquire them for private companies?

SHRI K. D. MALAVIYA: Unfortunately not.

SHRI C. P. PARIKH: That is the whole position. How it is going to expand then? How is it possible? You are telling them that coal-mining leases or prospecting leases will not be a acquired for them. But Government can go into the closed market and acquire them at the price mentioned here, but at that price no private party can acquire them.

Now, a word about compensation. Mr. Bhupesh Gupta criticised the compensation provisions.. But only fair and equitable compensation is sought to be given and the words are: "Any reasonable and *bona fide* expenditure", "deadrent or minimum royalty during; any year or years when there was no production of coal", etc. This is all qualified. They will cover only the expenditure which has been incurred. With these words I support the Bill.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): The Minister will reply tomorrow. There is £ message.

APPROPRIATION (No. 3) BILL, 1957

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct -of Business in Lok Sabha. I am directed to enclose herewith a copy of the Appropriation (No. 3) Bill, 1957, as passed by Lok Sabha at its sitting held on the 29th May, 1957.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at six of the clock till eleven of the clock on Thursday, the 30th May 1957.